

CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE - INDIA

**AIR AND SPACE LAW COMMITTEE, SCHOOL OF LAW,
CHRIST (DEEMED TO BE UNIVERSITY), BANGALORE
IN COLLABORATION WITH
CENTRE OF EXCELLENCE IN ASTRONOMY
AND ASTROPHYSICS
CHRIST (DEEMED TO BE UNIVERSITY), BANGALORE**

1st School of Law International Virtual Conference on Air and Space Law



17 March, 2025



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STUDENT CONVENORS

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ABOUT SCHOOL OF LAW, CHRIST (DEEMED TO BE UNIVERSITY)

The **School of Law, CHRIST (Deemed to be University)**, established and governed by the Carmelites of Mary Immaculate (CMI), embodies profound moral values and disciplined ethos within its academic framework and personal ethos. Rooted in the visionary educational ideals of St. Kuriakose Elias Chavara, a revered educationist and social reformer of South India, the institution upholds the motto of 'Excellence and Service'. Recognized as the pioneering university in Karnataka accredited by the National Assessment and Accreditation Council (NAAC) and UGC, attaining an A+ reaccreditation in 2022, it exemplifies a history of educational triumph.

Nestled in Bengaluru's heart, the institution thrives within an expansive campus adorned by verdant landscapes and surrounded by a bustling cityscape. Renowned for its unparalleled infrastructure, boasting state-of-the-art audio-visual classrooms, resourceful libraries housing contemporary legal publications and journals, it fosters a dynamic milieu for holistic development. Embracing advanced curricula, clinical legal education initiatives, and a robust framework of curricular and extra-curricular engagements, the School of Law stands among India's foremost legal institutions. It endeavours ceaselessly to champion the cause of legal education's excellence and the sanctity of the rule of law.





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ABOUT AIR AND SPACE LAW COMMITTEE

The Air and Space Law Committee at the School of Law, CHRIST (Deemed to be University), Bengaluru, is a distinguished initiative dedicated to the legal dimensions of aviation and space activities. Through its events and initiatives, the committee cultivates essential skills such as research, critical thinking, communication, and problem-solving among students. It plays a pivotal role in promoting professional development in air and space law while contributing to the advancement of legal education. Committed to academic excellence and industry relevance, the committee strives to be a leading center for research and discourse in this specialized field.

ABOUT THE CENTRE OF EXCELLENCE IN ASTRONOMY AND ASTROPHYSICS

Astrophysics is a rapidly advancing field that demands cutting-edge technology, skilled researchers, and substantial funding. The Centre of Excellence in Astronomy and Astrophysics at CHRIST (Deemed to be University) fosters innovative research, global collaboration, and researcher training to drive societal impact. Its team includes esteemed faculty, postdoctoral fellows, and dedicated PhD, UG, and PG students, with alumni contributing to leading institutions worldwide. The Centre secures funding from prestigious agencies like DST and ISRO, reinforcing its commitment to excellence. It aspires to become a global hub for astrophysics research and education.





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ABOUT THE CONFERENCE

The **1st School of Law International Virtual Conference on Air and Space Law 2025**, organized by the Air and Space Law Committee of the School of Law, CHRIST (Deemed to be University), Bengaluru, aims to serve as a premier platform for legal scholars, practitioners, students, and industry experts to discuss and deliberate on critical issues in aviation and outer space law. Conducted in an **online mode**, the event will include thematic sessions, expert presentations, and panel discussions on emerging topics such as the regulation of autonomous aerial systems, liability for satellite collisions, resource utilization on celestial bodies, and intellectual property rights in space innovation. Participants are invited to submit **chapter proposals of 1500-1800 words**, with a focus on addressing innovative and relevant issues in air and space law. Submission of a **full paper is not mandatory**, making the conference accessible to a broader audience of researchers and professionals. Selected papers may be published, offering contributors an excellent opportunity to showcase their research. Renowned professionals and academicians will be panellists and judges to ensure insightful discussions and knowledge exchange. The conference also allows participants to network, share innovative ideas, and collaborate across disciplines. It seeks to promote the development of robust legal frameworks and policy solutions to address challenges arising from technological advancements, ensuring sustainable growth and ethical practices in the aviation and space sectors.





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OBJECTIVES OF THE CONFERENCE

- To foster knowledge and sharing among legal scholars, practitioners, policymakers, and industry experts to address emerging challenges in aviation and space law.
- To analyze regulatory frameworks, liability issues, dispute resolution mechanisms, and intellectual property rights in aerospace technologies while promoting academic research and advocacy.
- Provide a platform for academic research and expert insights, develop actionable legal solutions for sustainable aviation and space exploration, and ensure inclusive global participation through virtual accessibility.

TARGET AUDIENCE

The event is designed to attract:

- Undergraduate and Postgraduate Students eager to enhance their knowledge and expertise in specialized areas of air and space law.
- Legal Professionals, Academicians, and Ph.D. Scholars looking to engage in meaningful discussions on regulatory and policy frameworks.
- Renowned professionals and legal experts of national and international stature will chair and judge presentations, ensuring participants gain valuable insights through an intellectually stimulating and enriching experience.



PROPOSED THEMES

1. Regulation of Autonomous and Unmanned Aerial Systems (UAS)

Sub-Themes

- Regulation of Autonomous and Unmanned Aerial Systems (UAS)
- Legal frameworks for Drone Operations in Urban Air Mobility (UAM) and Beyond Visual Line of Sight (BVLOS) Flights.
- Privacy and Surveillance concerns with Drone Use in Civilian Airspace.
- Integrating Autonomous Aircraft into Existing Air Traffic Control Systems.
- Regulation of Military Drones in Conflict Zones and Airspace Sovereignty.
- Legal Implications of Drone Delivery Systems for Commercial Service

2. Legal Challenges in Resource Utilization and Technology in Outer Space

Sub-Themes

- Regulation of In-Situ Resource Utilization (ISRU) on Lunar and Martian Surfaces
- Liability and Insurance for Mega-Constellation Collisions
- Dispute Resolution Mechanisms for Lunar Land Use Conflicts
- Intellectual Property Rights in Additive Manufacturing for Space Applications

The above-mentioned sub-themes are not exhaustive. The author can select any other topic which is related to the main theme of the Conference.



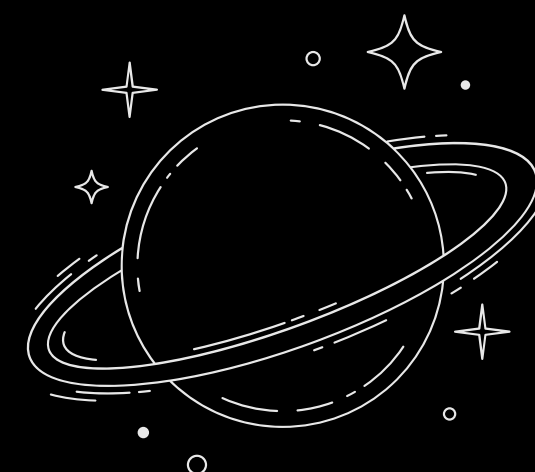


IMPORTANT DATES

Last Date for expression of Interest	15 February 2025
Last Date for Submissions of chapter proposals	7 March 2025
Last Date for Payment of Registration fee	11 March 2025
Date of Conference	17 March 2025

REGISTRATION FEE

- Single Author: Rs. 500/-
- Two Authors: Rs. 700/-





SUBMISSION GUIDELINES

- All entries must be written in English.
- The authors are required to submit their expression of interest on or before 15 February 2025 through the following Google form link: <https://forms.gle/r1RVrDag454Uorvv5>
- The chapter proposals should consist of 1500 - 1800 words and submitting a full research paper is not mandatory.
- The chapter proposal is to be submitted on or before 7th March 2025 through a Google form link, which will be given to the participants after their expression of interest
- The citation style shall be Bluebook (21st edition)
- Submissions should be formatted in Times New Roman, font size 12, with 1.5-line spacing, on A4-sized paper with 1-inch margins on all sides.
- Headings should be in Times New Roman, font size 12, bold, center-aligned, with 1.5-line spacing.
- Subheadings should use Times New Roman, font size 12, italicized, with 1.5- line spacing.





SUBMISSION GUIDELINES

- Footnotes must be in Times New Roman, font size 10, with single-line spacing.
- The file should be saved in pdf format
- A maximum of one co-author is allowed per submission. All co-authors are required to register for the conference.
- The submission must not contain more than 10% plagiarized content.
- Authors are required to submit a declaration alongside the final submission, affirming that their work is original, unpublished, and free from copyright violations. The organizing committee holds no liability for any copyright infringements, and any such violation may lead to disqualification of the submission at any stage. (The format for the declaration is available [here](#).)
- Authors must strictly adhere to these guidelines and the timeframes mentioned in the brochure, failing which their submissions will not be entertained.
- Authors of selected chapter proposals will be invited to submit full papers, which will be considered for publication with a recognized national or international publisher.





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CONTACT DETAILS

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